

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00505/2019
Chandigarh, this the 16th day of May, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Gobind Ram Sood aged about 64 years son of Faqir Chand Sood resident of House No. 99, Hardayal Nagar, Jalandhar (Group B) – 144003.

....Applicant

(Present: Mr. Prateek Pandit, Advocate)

Versus

1. Union of India, Ministry of Defence, New Delhi, through its Secretary, South Block – 110011.
2. The Principal Controller of Defence Accounts, Sector 9-C, Chandigarh – 160009.
3. Controller General of Defence Accounts, Ulan Batar Road, Palam, Delhi Cantt – 110011.
4. Defence Estate Officer, Jalandhar Cantt – 144003.

..... Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The present O.A. has been filed, by the applicant, seeking the following reliefs:-

- (i). Issuance of a direction to the respondents to revise the pay/pension of the applicant by taking into consideration the special pay (supervisory allowance) drawn by him w.e.f. 22.09.2004 to 23.05.2008 before being promoted to the post of Section Officer (a) and to release arrears thereof.
- (ii) Issuance of a direction to the respondents to revise the pay/pension of the applicant after granting the benefit of revised special pay @ Rs.160/- per month on account of passing SAS Part-II examination w.e.f. 01.09.2008 and further to release arrears of revised pay/pension.
- (iii) Issuance of a direction to the respondents to revise the pay/pension of the applicant after granting him the benefit in terms of Govt. of India, Ministry of Finance letter No. 10/02/2011/E/IIIA dated 07.01.2013 and allowed to all similarly situated officers, vide letter/circular dated 08.07.2014, who were promoted from SO (A) to AAO.

2. Learned counsel submitted that the applicant submitted various representations (Annexure A-7 colly) for redressal of his grievances, which were responded to by the respondents informing him that his case has been kept pending to await the decision on the issue by the Jaipur Bench of C.A.T. He was further informed vide communication dated 22.12.2014 that his case is under consideration with PCDA (WC), but no final decision has been communicated till date. The representations made by the applicant, after his retirement, dated 16.11.2017, 08.03.2018 and 10.07.2018 (Annexure A-10 colly) also could not yield any result. He, therefore, prayed that the applicant would be satisfied if a direction is issued to the respondents to take a call and decide his representations in accordance with law, within a time frame.

3. Issue notice to the respondents.

4. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He does not object to disposal of the case in the above terms.

5. In the wake of above, the O.A. is disposed of, with a direction to the respondents to take a call and decide the indicated representations (Annexure A-10) of the applicant, in accordance with law, by passing a speaking and reasoned order, within a period of two months from the date of receipt of a copy of this order. The order so passed be duly communicated to the applicant.

6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.
No costs.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 16.05.2019

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